



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
TENTH SESSION**

**THE KARNATAKA LAND REVENUE (AMENDMENT) BILL, 2026
(LA Bill No. 24 of 2026)**

A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy seventh year of the Republic of India, as follows:-

1. Short title and commencement.-(1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) (hereinafter referred to as the Principal Act), in section 2,-

(i) for clause (1), the following shall substituted namely:-

“(1) “abet” and shall have the same meaning as assigned in section 45 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023);

(1-A) “admissibility of electronic records” shall have the same meaning assigned in section 63 of Bharatiya Sakshya Adhiniyam, 2023 (Central Act No. 47 of 2023).”

(1-B) “alienated” means transferred in so far as rights of the State Government to payment of the rent or revenue are concerned, wholly or partially, to the ownership of any person;”

(ii) for clause (4) the following shall be substituted, namely:-

“(4)“certified copy” or “Certified extract”, means copy or extract as the case may be certified in the manner specified in section 75 of Bharatiya Sakshya Adhiniyam, 2023 (Central Act No. 47 of 2023);”

(iii) after clause (5), the following shall be inserted, namely: –

(5-A) “cheating” shall have the same meaning as assigned in section 318 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023);”

(iv)afterclause (9), the following shall beinserted, namely:-

(9-A) “forgery” shall have the same meaning as assigned in sub-section (1) of section 336 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023);”

(v)afterclause (37) the following shall beinserted, namely:-

(37-A) “valuable security” means any paper, record, or document electronic or otherwise, which can create, change, make, or end a legal claim irrespective of whether it is valid or not, and shall include property sale deeds and land titles, will and testament, revenue receipts and other documents submitted as proof in any claim, right, title etc.,.”

3. Amendment of section 96.- In the Principal Act,in section 96,insub-section (4), for the words, brackets and figures “the Deputy Commissioner or before the expiry of the period prescribed in sub-section (5) of section 95 or in contravention of an order passed or of a condition imposedunder section 95, the Deputy Commissioner”, the words, and figures “the Deputy Commissioner or prescribed officer in contravention of an order passed or of a condition imposedunder section 95, the Deputy Commissioner or prescribed officer”, shall be substituted.

4. Amendment of section 195.- In the Principal Act, in section 195,in sub-section (2),the following proviso shall be inserted at the end, namely:-

“Provided that, the State Government, for reasons to be recorded in writing, assign by an order, any officer or a group of officers subordinate to it or a specially constituted committee which may or may not include experts in any relevant field or retired members of the judiciary, any enquiry or investigation or study or research into any matter related to this Act and rules made thereunder, subject to such terms and conditions as may be specified in the said order and in accordance with such procedure as may be prescribed.”

5. Amendment of section 197.- In the Principal Act, in section 197, in sub section (2), after clause (oo), the following clause shall be inserted, namely:—

“(pp) Prescribing powers and procedures for identification and prosecution of offences punishable under section 192-A.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964)to,-

- (1) define the words “Abet”, “admissibility of electronic records”, “alienated”, “cheating”, “forgery”, “Valuable security” and to re-define the word “certified copy”;
- (2) prescribe an officer purposes of section 95 and 96;
- (3) empower the state Government to assign by order any officer to enquire or study or research into any matters related under the provisions of the Act; and
- (4) certain consequential amendments are also made.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

MEMORANDUM REGARDING DELIGATED LEGISLATION

Clause 4	Clause 4 proposed to insert proviso to sub-section (2) of section 195 empowers the State Government to prescribe by rules procedure to assign any officer, by an order to enquire or study or research any matter to related to the Act.
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DR. G. PARAMESHWARA

Deputy Chief Minister & Minister for Revenue

M.K. VISHALAKSHISecretary
Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964

(Karnataka Act 12 of 1964)

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2. Definitions.—in this Act, unless the context otherwise requires,—

(1) “alienated” means transferred in so far as rights of the State Government to payment of the rent or revenue are concerned, wholly or partially, to the ownership of any person;

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(4) “certified copy” or “certified extract” means copy or extract, as the case may be, certified in the manner prescribed by section 76 of the Indian Evidence Act, 1872 (Central Act 1 of 1872);

(5) “chavadi” includes, in any village in which there is no chavadi, such place as the Deputy Commissioner may by notification direct to be the chavadi for the purpose of this Act;

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(9) “estate” means any interest in land and the aggregate of such interests vested in a person or body of persons capable of holding the same;

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(37) “Tribunal” means the Karnataka Revenue Appellate Tribunal constituted under section 40;

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96. Penalty for using agricultural land for other purpose without permission.—

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(4) Notwithstanding anything contained in this section, when any land assessed or held for the purpose of agriculture has been diverted or used for any other purpose without the permission of the Deputy Commissioner or before the expiry of the period prescribed in sub-section (5) of section 95 or in contravention of an order passed or of a condition imposed under section 95, the Deputy

Commissioner may, subject to such rules as may be prescribed and subject to any law for the time being in force regarding erection of buildings or construction of wells and tanks, and subject to prescribed terms and conditions, compound such diversion or use, on payment of the prescribed amount, which may be different for different areas or for different contraventions or for different purposes for which the diversion or use is made.

XXX**XXX****XXX****195. Delegation of powers.-XXX****XXX****XXX**

(2) Notwithstanding anything contained in sub-section (1), the State Government shall not delegate any of its powers under sections 3, 4, 6, 7, 8, 9, 10, 18, 20, 21, 40, 43, 48, 114, 115, 121 or 125 or the power to make rules under section 197 or the power to remove difficulties under section 201.

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